

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 31145/2025

[Arising out of impugned final judgment and order dated 18-09-2025 in DBSAW No. 1222/2025 passed by the High Court of Judicature for Rajasthan at Jodhpur]

DR. DAYAL INSTITUTE OF PARAMEDICAL TECHNOLOGY                      Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN & ORS.    Respondent(s)

IA No. 305562/2025 - APPROPRIATE ORDERS/DIRECTIONS

WITH

SLP(C) No. 31167/2025 (XV)

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 304971/2025

IA No. 304971/2025 - APPROPRIATE ORDERS/DIRECTIONS

Date : 09-04-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) :Mr. Chandrasheker Chakkalabbi, Adv.  
Mr. Shreyansh Mardia, Adv.  
Mr. Ojaswa Pathak, Adv.  
Mr. S.k Pandey, Adv.  
Mr. Anshul Rai, Adv.  
M/s Dharmaprabhas Law Associates, AOR

For Respondent(s) :Mr. Kanakamedala Ravindra Kumar, A.S.G.  
Mr. Siddhant Gupta, Adv.  
Mr. Aditya Kumar, Adv.  
Mr. Devraj Bhattacharjee, Adv.  
Mr. Sanjay Kr.tyagi, Adv.  
Ms. Swati Ghildiyal, Adv.  
Mr. Rajesh Kr.singh, Adv.  
Mr. Adit Khorana, Adv.  
Mr. Rajan Kr.chourasiya, Adv.  
Mr. Pranay Ranjan, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Rajeev Ranjan, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Bhuvan Kapoor, Adv.  
Mr. T.s.sabarish, Adv.  
Mr. Ishaan Sharma, Adv.

Mrs. Madhulika Upadhyay, Aor, Adv.  
Mr. Raj Bahadur Yadav, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. The present special leave petitions arise out of writ petitions challenging a Moratorium Order dated 09.12.2024 against grant of permission for commencing additional courses, pending formulation of Regulations under the National Commission for Allied & Healthcare Professions Act, 2021 ("NCAHP Act"). The petitioner institutions are aggrieved by concurrent dismissal by the Single Judge<sup>1</sup> as well as the Division Bench<sup>2</sup> of the High Court.

2. On 07.04.2026, we had directed the Officer in Charge of the National Commission for Allied and Healthcare Profession ("NCAHP") to explain reasons for delay in bringing the Regulations in force, thereby paralyzing the entire process. Mr. Kanakamedala Ravindra Kumar, learned Additional Solicitor General, has taken instructions in the matter and has brought to our notice a letter of NCAHP dated 08.04.2026 the Ministry of Health and Family Welfare. The letter is reproduced for ready reference.

***"F.No.Z/103/2024-AHS-DOHFW DEPARTMENT  
Government of India  
Ministry of Health & Family Welfare  
National Commission for Allied and Healthcare  
Professions***

***2nd Floor, Academic Block, NIHFV Campus,  
Munirka, New Delhi-110067***

***Date: 8th April, 2026***

***To,***

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<sup>1</sup> Vide Order dated 03.09.2025 in CW No. 16505/2025 and CW No. 16536/2025.

<sup>2</sup> Vide Order dated 18.09.2025 in Special Appeal Writ No. 1222/2025 and Special Appeal Writ No. 1265/2025.

**1. The Secretaries of all the State Allied and Healthcare Councils**

**2. All Principal Secretary/Secretary, Health & Family Welfare, State Governments/Union Territories**

**Subject: Allied and Healthcare Institutions/Courses for the Academic Year 2026-27, under the NCAHP Act, 2021-reg.**

**Ref: (1) Order No. Z/103/2024-AHS-DOHFW DEPARTMENT, dated 09.12.2024.**

**(2) Notices dated 24.04.2025, 15.10.2025, 29.10.2025, 12.11.2025, 26.12.2025, 30.01.2026, 20.03.2026 and 27.03.2026.**

**(3) Letter No. Z-1011/2026/NCAHP (AHS)/UGC/FTS No. 8384323 dated 09.01.2026 and 02.03.2026.**

**Sir/Madam,**

**1. I am directed to convey that the regulations for recognition of institution(s) for Allied and Healthcare professions as per the National Commission for Allied and Healthcare Professions Act, 2021 (NCAHP Act, 2021) are under process.**

**2. It is informed that the Commission, vide notices dated 24.04.2025, 15.10.2025, 29.10.2025, 12.11.2025, 26.12.2025, 30.01.2026, 20.03.2026 and 27.03.2026 have released 17 competency-based curricula covering around 28 professions under the NCAHP Act, 2021, which have also been uploaded on the official website of the Commission. The said curricula shall be implemented from the Academic Year 2026-27. These curricula have also laid down the minimum norms for the Allied and Healthcare Institutions.**

**3. It is also informed that vide letter No. Z-1011/2026/NCAHP(AHS)/UGC/FTS No. 8384323 dated 09.01.2026 and 02.03.2026, the nomenclature, admission eligibility criteria, duration and other common criteria relating to various Allied and Healthcare courses for Under Graduate (UG) & Post Graduate (PG) Degrees and Diploma were conveyed.**

4. The regulations for recognition of Allied and Healthcare institutions are under process, and requests/applications for starting new Under Graduate (UG) & Post Graduate (PG) Degrees and Diploma courses and institutions in Allied and Healthcare are being received for the new academic year 2026-27. Therefore, the following directions are issued for the Academic Year 2026-27 or till the regulations of minimum standards for institutions are notified by the Commission, whichever is earlier, for a smooth transition:

4.1. The existing Allied and Healthcare courses run by Institutions whose curricula have been approved by the NCAHP are allowed to run those courses, subject to the following conditions:

4.1.1. Adoption of approved curricula, degree nomenclature, admission eligibility criteria and other common criteria relating to the respective Allied and Healthcare course(s) as approved by NCAHP.

4.1.2. Efforts to be made to improve the physical infrastructure, establishing laboratories and faculty requirements aligning with the curricula.

4.1.3. Availability of clinical practising facility of the institution running the courses or an MoU/contract with the practising facility aligning with the curricula.

4.1.4. Seats intake capacity (minimum/maximum) in the course(s) shall be aligned with the curricula.

4.2. Increase in seat intake capacity (minimum/maximum) for existing courses of Allied and Healthcare institutions aligning with the approved curricula is allowed, subject to the following conditions:

4.2.1. Adoption of approved curricula, degree nomenclature, admission eligibility criteria and other common criteria relating to the respective Allied and Healthcare course(s) as approved by NCAHP.

4.2.2. Physical infrastructure, laboratories and faculty requirements are to be aligned with

*the approved curricula.*

*4.2.3. Availability of clinical practising facility of the institution running the courses or MoU/contract with the practising facility aligning with the curricula.*

*4.2.4. Seats intake capacity (minimum/maximum) in the course shall align with the approved curricula.*

*4.2.5. Inspection may be carried out by the State Government/UT/University. The inspection team shall have atleast three members, and out of these, two members shall be expert Allied and Healthcare Professionals of the concerned domain (course), preferably from the State Allied and Healthcare Council (SAHC)/ Government sector. The Institution will keep the details of the inspection report for future verification.*

*4.3. Starting of new courses of approved curricula, either in existing Allied and Healthcare institutions or in new Allied and Healthcare institutions are allowed, subject to the following conditions:*

*4.3.1. Essentiality Certificate (EC) is to be obtained from the concerned State Government/Union Territory along with the submission of an affidavit duly providing assurance of compliance aligning with the approved curricula.*

*4.3.2. Adoption of curricula, degree nomenclature, admission eligibility criteria and other common criteria relating to the respective Allied and Healthcare course(s) as approved by NCAHP.*

*4.3.3. Physical infrastructure, laboratories and faculty requirements are to be aligned with the approved curricula.*

*4.3.4. Availability of clinical practising facility of the institution running the courses or MoU/contract with the practising facility aligning with the curricula.*

*4.3.5. Seats intake capacity (minimum/maximum) in the course shall align with the approved*

*curricula.*

*4.3.6. The permission/approval of the Atomic Energy Regulatory Board (AERB) is to be obtained, wherever required.*

*4.3.7. Inspection may be carried out by the State Government/UT/University. The inspection team shall have atleast three members and out of these, two members shall be expert Allied and Healthcare Professionals of the concerned domain (course), preferably from the State Allied and Healthcare Council (SAHC)/ Government sector. The Institution will keep the details of the inspection report for future verification.*

*4.4. The Allied and Healthcare courses for professions scheduled under the NCAHP Act whose curricula have not yet been approved are not allowed to start such new course(s).*

*5. These interim arrangements are being made to facilitate a smooth transition and shall be subject to the final regulations as and when notified by the Commission. Once the relevant regulations are notified, the Allied and Healthcare institutions shall follow the regulations.*

*6. Approval under these transitory instructions will not confer any rights. The Allied and Healthcare institutions shall be solely responsible for any contraventions.*

*7. It supersedes the order No. Z/103/2024-AHS-DOHFW DEPARTMENT, dated 09.12.2024 of the Commission.*

*8. This issues with the approval of the competent authority.*

*Encl: As Above*

*Yours faithfully,*

*sd/-  
(Rajender Singh Sidhu)*

*Under Secretary, NCAHP*

*Copy for information to:*

*1. The Secretary, University Grant Commission (UGC), New Delhi*

*2. Deputy Secretary (AHS), Ministry of Health and Family Welfare, New Delhi*

*3. All Allied and Healthcare Institutions (through website of the Commission"*

3. Apart from Mr. Kanakamedala Ravindra Kumar, learned Additional Solicitor General, we also heard Mr. Umesh Balonda, Secretary of NCAHP. They have submitted that regulatory mechanism is being put in place and the clarification and directions under the letter dated 08.04.2026 will enable the institutions, like the petitioners, to seek permissions to offer additional courses. Mr. Chandrasheker Chakkalabbi, learned counsel for the petitioner is satisfied with the recourse provided under letter dated 08.04.2026 and requested us to dispose of the special leave petition in terms of the said letter.

4. The NCAHP will ensure that all authorities or the duty bearers under the NCAHP Act, coupled with those to whom the letter dated 08.04.2026 is addressed, act efficiently and ensure that applications are taken up and disposed of expeditiously. The obligation to monitor such an action is certainly on the NCAHP.

5. With these observations, the present Special Leave Petitions stand disposed of.

6. Pending application(s), if any, shall stand disposed of.

(KAPIL TANDON)  
COURT MASTER (SH)

(NIDHI WASON)  
ASSISTANT REGISTRAR